

**GOVERNMENT OF INDIA
MINISTRY OF LAW & JUSTICE**

RAJYA SABHA

QUESTION NO06.12.2010

ANSWERED ON

WORKING DAYS IN HIGHER AND LOWER COURTS .

373

Shri Shadi Lal Batra

Will the Minister of LAW & JUSTICE be pleased to state :-

- (a) whether the number of working days in country's High Courts is less than that of lower courts;
- (b) if so, the reasons therefor;
- (c) whether Government proposes to increase the number of working days of High Courts for expediting disposal of cases and bringing down their pendency;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

ANSWER

MINISTER OF LAW & JUSTICE

(DR. M. VEERAPPA MOILY)

(a) to (e): A statement is laid on the Table of the House.

Statement referred to in reply to parts (a) to (e) of Rajya Sabha Starred Question No.373 for 06.12.2010 by Shri Shadi Lal Batra regarding working days in higher and lower courts.

(a)& (b) : The working days in the High Courts are regulated by the rules framed by the respective Courts. According to available information, all High Courts in the country normally have 210 working days in a year. The number of working days of the District/Subordinate Courts are regulated by the concerned High Court. However, no data about the number of working days in the lower courts is maintained Centrally.

(c) to (e) :In the year 2002-2003, this Department had examined the matter of increasing the number of working days in Courts. In order to reduce the huge pendencies prevailing in the High Courts, this Department addressed to all the High Courts, requesting them to fix the period of vacations in such a way that the number of working days of High Courts generally do not fall below 222 days in a year. At present, there is no proposal to increase the number of working days of the High Courts. -